

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 27
TO BE ANSWERED ON 03.02.2020**

SAFETY OF WORKERS WORKING IN MINES

**†27. SHRI SANGAM LAL GUPTA:
SHRI RAVI KISHAN:
SHRI MANOJ TIWARI:
SHRI RAMDAS C. TADAS:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has laid down any norms for safety of workers working in mines;**
- (b) if so, the details thereof;**
- (c) the time period after which the equipment of the mine workers are changed;**
- (d) whether the Government has any provision to provide compensation for accidents occurred with workers in mines; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Yes, Sir. The safety of workers employed in the mines is dealt with in the Mines Act, 1952 and Rules & Regulations made thereunder. Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment, Government of India administers this Act for ensuring safety of the persons employed in mines.

Contd..2/-

In order to prevent re-occurrence of accidents in future, Directorate General of Mines Safety issues circular for the mining industry for preventive measures to be taken. To ensure that the mine workers are provided with adequate safety measures while working in the mines, DGMS undertakes inspections of mines and take measures vis a vis: Pointing out contraventions, Withdrawal of permission, Issue of improvement notices, Prohibition of employment, Informal stoppages and Prosecution in the court of law.

(c): The provisions related to the intervals for issue of Personnel Protective Equipments (PPEs) like protective footwear, helmet & other personnel protective equipments to the persons working in the mines has been specified in the Coal Mines Regulations, 2017, Oil Mines Regulations, 2017 & the Metalliferous Mines Regulations, 1961 framed under Mines Act, 1952.

- The owner, agent or manager of a mine shall supply protective footwear, free of charge, at intervals not exceeding six months.**
- The owner, agent or manager of a mine shall supply helmet, free of charge, at intervals not exceeding three years or such other intervals as the Chief Inspector may specify by a general or special order in writing.**
- Where it appears to the Regional Inspector or the Chief Inspector that any person or class of persons employed in a mine is exposed to undue hazard by reason of the nature of his employment, he may, by a general or special order in writing, require the owner, agent or manager of the mine to supply to such person or class of persons, free of charge, gloves, goggles, shin guards, respirator or such other protective equipment as may be specified in the order.**
- The protective equipment provided shall be replaced free of charge by the owner, agent or manager whenever it is rendered unserviceable by legitimate use.**

(d) & (e): Yes, Sir. The compensation for accidents occurred with workers in mines are provided by the respective mine management in terms of relevant provisions of the Employees' Compensation Act, 1923.